

RC NO : BD1/2016/E/0003
Branch : CBI/BSFB/ND
U/s : 120-B r/w 201, 420, 436, 468, 471, 477-A, 409 IPC
& Section 13(2) r/w 13(1)(c) & (d) of PC Act, 1988
CBI Vs Sunil Gupta & Ors.

11.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No. 26/DHC/2020 dated 30.07.2020 in view of the pandemic Covid-19.

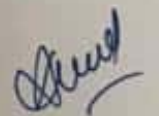
Present: Sh. Naveen Giri, Ld. PP for CBI.

Ld. PP for CBI submits that sanction is still awaited.

IO has filed documents and charge-sheet, however, did not get these documents checked from Ahlmad. Ld. Counsel for CBI submits that he will inform ^{to} the IO and the IO will get these documents checked from Ahlmad and if there is any discrepancy, he will move appropriate application.

Put up on 11.09.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/11.08.2020